



IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-IV

ITEM No. 309
New IA/6120/ND/2025 in IB/731/ND/2023

IN THE MATTER OF:

M/s. Indo Spirits	Applicant
Vs.		
Sakriya Technologies Private Limited	Respondent

Under Section 9 Of IBC 2016

Order delivered on 18.12.2025

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM
HON'BLE MEMBER (JUDICIAL)
SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. P. Nagesh, Sr. Adv., Mr. Suhas Puthige, Mr.
Kushal Raj Gupta, Advs.

ORDER

New IA/6120/ND/2025:-

Ld. Counsel for the Applicant and Ld. Counsel for the RP are present. It is submitted by the Counsel for the Applicant that similar application had been listed on 12.12.2025 before this Adjudicating Authority and this Adjudicating Authority had directed the RP to file reply within one week and list this matter on 21.01.2026. It is submitted by Ld. Sr. Counsel that before the next date of hearing i.e. 21.01.2026, the RP has proceeded to convene the meeting and place the Resolution Plan for approval before the CoC. The CoC is directed to not to take any decision with regard to Resolution Plan before the next date of hearing. RP is directed to file a reply within one week from today. List this matter on 21.01.2026.

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(MANNI SANKARIAH SHANMUGA SUNDARAM)
MEMBER (JUDICIAL)